

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

O.A. No. 220/91

Diwan Singh

Applicant.

versus

Union of India & others

Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant who was initially appointed on the temporary post of Beldar on work charged basis, later on became a permanent Beldar, retired on 30.3.91. According to the applicant, the date of birth recorded in the service book of the applicant is not correct, as it was recorded as 19.3.31, it should have been 16.3.1934, as he was born in the year 1934, according to 'Janam Patri'. In this connection he made representations to the departmental authorities but of no avail, then he approached the Tribunal.

The applicant's various representations are pending with the respondents and are undisposed of. The respondents are directed to decide the representation of the applicant in this regard. In case the representation is allowed, the applicant will be taken back in service, otherwise the retirement order will be final.

Application is disposed of finally at this stage.

*transcript*  
A.M.

*U.C.*  
V.C.

Shakeel/

Lucknow: Dated: 28.1.92.